



LEGISLATIVE ASSEMBLY
OF
GOA, DAMAN AND DIU

The Goa, Daman and Diu
Village Panchayats Regulation
(Amendment) Bill, 1974

(Bill No. 16 of 1974)

(As passed by the Legislative Assembly of Goa, Daman
and Diu on the 3rd day of October, 1974)

GOA, DAMAN AND DIU LEGISLATURE DEPARTMENT
ASSEMBLY HALL, PANAJI

1974

The Goa, Daman and Diu Village Panchayats Regulation
(Amendment) Bill, 1974

(Bill No. 16 of 1974)

A

BILL

further to amend the Goa, Daman and Diu Village Panchayats Regulation, 1962.

BE it enacted by the Legislative Assembly of Goa, Daman and Diu in the Twenty-fifth Year of the Republic of India as follows: —

1. **Short title and commencement.** — (1) This Act may be called the Goa, Daman and Diu Village Panchayats Regulation (Amendment) Act, 1974.

(2) It shall come into force at once.

2. **Insertion of new section 21A.** —

After section 21 of the Goa, Daman and Diu Village Panchayats Regulation, 1962 (hereinafter referred to as the "Regulation"), the following section shall be inserted, namely: —

Regulation
9 of 1962

"21A. **Allowances to members.** — The members of a Panchayat (including its chairman and vice-chairman) may be paid travelling and daily allowances at such rates as may be prescribed for journeys performed by them in relation to any business of the Panchayat."

3. **Insertion of new section 23A.** — After section 23 of the Regulation, the following section shall be inserted, namely: —

"23A. **Power of Collector or other authorised officer to exercise powers of chairman.** — Where the offices of both the chairman and vice-chairman are vacant, the Collector, or such other officer as the Collector may authorise in this behalf, shall, pending the election of the chairman, exercise all the powers and perform all

the functions and duties of the chairman under this Regulation, but shall not have the right to vote in any meeting of the Panchayat.”

4. **Insertion of new section 31C.** — After section 31B of the Regulation, the following section shall be inserted, namely: —

“31C. **Grants-in-aid.** — A Panchayat may, by a resolution passed at its meeting and supported by a majority of two-thirds of the total number of its members, give grants-in-aid to any private institution in respect of any of the matters specified in entries (1), (3) and (4) of Item V of the Second Schedule, or in Item VI of the said Schedule to the extent and subject to such conditions as may be prescribed:

Provided that no such grant shall be given by the Panchayat out of any contribution made to it by the Government.”

5. **Amendment of section 39.** — In section 39 of the Regulation, in sub-section (1), after clause (g), the following clauses shall be inserted, namely: —

“(g-1) a tax on dogs;

(g-2) a tax on advertisements other than advertisements published in the newspapers;”

6. **Amendment of section 65.** — In section 65 of the Regulation, in sub-section (2), in clause (p), after the words “fees for licences”, the words “and permissions” shall be inserted.

7. **Amendment of Second Schedule.** — In the Second Schedule to the Regulation, after the main heading, for the brackets, words and figures “(See section 31)”, the brackets, words, figures and letter “(See sections 31 and 31C)” shall be substituted.